

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 90 OF 2019 &**  
**IA NOS. 426 & 425 OF 2019**

**Dated: 19<sup>th</sup> March, 2019**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**M/s Bhadreshwar Vidyut Private Limited** ....Appellant(s)

**Versus**

**Maharashtra Electricity Regulatory Commission & Anr.** ....Respondent(s)

Counsel for the Appellant(s) : Mr. Prabhuling S. Navadgi, Sr. Adv.  
Mr. Hemant Singh  
Mr. Tushar Srivastava  
Mr. Nishant Kumar  
Mr. Ambuj Dixit  
Mr. Soumya Singh

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan  
Ms. Stuti Krishn for R-1

**ORDER**

The learned counsel, Mr. Buddy A. Ranganadhan, accepts notice on behalf of the first Respondent/Maharashtra Commission.

Issue notice to the second Respondent on the main appeal as well as on IA No. 426 of 2019 filed by the Appellant for interim relief returnable on 02.04.2019. Dasti, in addition, is also permitted.

The counsel for the Appellant is directed to serve the copy of the appeal paper book as well as IA filed by the Appellant for interim relief immediately.

List the matter on **02.04.2019**.

The second Respondent herein is directed to not to take any coercive action till the next date of hearing i.e. till 02.04.2019.

**(Ravindra Kumar Verma)**  
**Technical Member**

vt/ss

**(Justice N.K. Patil)**  
**Judicial Member**